GOVERNMENT OF INDIA LAW, JUSTICE AND COMPANY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2001 ANSWERED ON:29.11.2001 BENCH OF AHMEDABAD HIGH COURT AT SURAT DINSHA J. PATEL

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government of Gujarat has requested the Union Government to set upa Bench of Ahmedabad High Court at Surat to facilitate the people of the State;
- (b) if so, the details thereof; and
- (c) the decision taken in this request made by the State Government in this regard?

Answer

MINISTER OF LAW. JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY):

(a). (b) & (c): The then Chief Minister of Gujarat had in September, 2000 conveyed that the State Government feit that aCircuit Bench of the Gujarat High Court beestablished. The matter was examined in consultation with the Chief Justice of the High Court who informed that It would not be in the interest of the Institution to have a Circuit Bench at Surat. The Chief Minister of Gujarat was informed accordingly in May, 2001. Thereafter, no proposal has been received from the Government of Gujarat, in consultation with the Chief Justice of the Gujarat HIGH Court, for the establishment of Benche of the Gujarat High Court at Surat.